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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE AND INSURANCE)

NEW DELHI: THE 6th August, 1973.

NOTIFICATION  
INCOME TAX

No. 430 (F.No.404/204/73-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises:

1. Sri Trilochan Das and
2. Sri T.K. Sarkar

who are Gazetted Officers of the Central Government to exercise the powers of Tax Recovery Officers under the said Act.

2. The appointments of S/Shri B.N. Mohanty and K. Appa Rao made under Notification No.73 (F.No.404/35/71-ITCC) dated 6th March, 1971 are cancelled.

3. This Notification shall come into force with effect from 6th August, 1973.

Sd/-

( M.N. Nambiar )

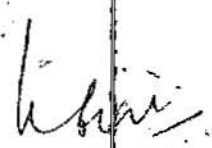
Under Secretary to the Government of India.

The Manager,  
Government of India Press,  
New Delhi.

No. 430 (F.No.404/204/73-ITCC)

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Addl. Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Director, IRS(DT) Staff College, Nagpur.
5. The Chief Secretary, Government of Orissa, Bhubaneswar.
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( M.N. Nambiar )

Under Secretary to the Government of India.

\*S.IALL\*

No.CC/ITCC/556/181/RSP/73